

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 310/95

Friday this the 2nd day of June, 1995.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

S.Ramesan Nair,
Programme Executive,
Commercial Broadcasting Service,
All India Radio,
Trivandrum.

.... Applicant

(By Advocate Mr. R.Sudheesh Kumar)

Vs.

1. Union of India represented by
the Secretary, Ministry of
Information and Broadcasting,
New Delhi.

2. Director General,
All India Radio, New Delhi.

3. Station Director, Commercial
Broadcasting Service,
All India Radio, Trivandrum.

.... Respondents

(By Advocate Mr. T.R.Ramachandran Nair, ACGSC)

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Learned counsel for applicant submits that
applicant desires to withdraw the application and
seek appropriate remedies at the hands of higher
departmental authorities. We grant leave and dismiss
the application as withdrawn reserving freedom in
applicant to seek such other remedies as he may be
advised. No costs.

Dated the 2nd day of June, 1995.

Chennakeshava
(P.V.VENKATAKRISHNAN)
ADMINISTRATIVE MEMBER

Chankaranair
CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN